

15.44 hrs

**COMMITTEE ON PRIVATE MEMBERS' BILLS AND RESOLUTIONS**

**FOURTEENTH REPORT**

**SHRI P. PARTHASARATHY** (Rajampet): I beg to present the Fourteenth Report of the Committee on Private Members' Bills and Resolutions.

**CRIMINAL LAW (AMENDMENT) BILL**

**EXTENSION OF TIME FOR PRESENTATION OF REPORT OF JOINT COMMITTEE**

**SHRI D. K. NAIKAR** (Dharwad North): I beg to move the following—

"That this House do extend up to the last day of this first week of the Sixth Session, 1981, the time for presentation of the Report of the Joint Committee on the Bill further to amend the Indian Penal Code, the Code of Criminal Procedure, 1973, and the Indian Evidence Act, 1872."

**MR. CHAIRMAN:** The question is:

"That this House do extend up to the last day of the first week of the Sixth Session 1981, the time for presentation of the Report of the Joint Committee on the Bill further to amend the Indian Penal Code, the Code of Criminal Procedure, 1973, and the Indian Evidence Act, 1972."

*The motion was adopted.*

**JOINT COMMITTEE TO EXAMINE WORKING OF DOWRY PROHIBITION ACT, 1961**

**EXTENSION OF TIME FOR PRESENTATION OF REPORT**

**SHRIMATI KRISHNA SAHI** (Begusarai): I beg to move:

"That this House do extend upto the last day of the Sixth Session, the time for presentation of the Report of the Joint Committee of the Houses to examine the question of the working of the Dowry Prohibition Act, 1961, and the amendments which may be made in the law dealing effectively with the evil of dowry system."

**DR. SUBRAMANIAM SWAMY** (Bombay North East): I have given notice of a motion—I would like to say that this—extension of time—should not be given for the following reason. The Janata Party is not presented on this Joint Committee. Secondly, when one of our members here, Shrimati Pramila Dandavate, moved a private member's Bill on the subject, the Minister had asked her to withdraw the Bill saying, "We are going to have a Joint Committee and you are going to be a member of that Joint Committee." If the Minister of Parliamentary Affairs says that he has no objection to include her name in the Joint Committee then the matter rests with the Speaker and I will not press my motion.

**THE MEMBER OF PARLIAMENTARY AFFAIRS AND WORKS AND HOUSING (SHRI BHISHMA NARAIN SINGH):** This is not actually my responsibility. You constitute the Committee. But if the Janata Party is represented there, what objection I will have?

**MR. CHAIRMAN:** The question is, whether the motion moved by Shrimati Krishna Sahi be adopted or not. That is all. If you want to oppose it, you oppose it.

**DR. SUBRAMANIAM SWAMY:** How can Parliament function like that? The matter has been agreed to. I want you to record that he has no objection to the Janata Party member, Shrimati Pramila Dandavate, being included in the Joint Committee. The Minister had given an assurance on the floor of the House.

They must implement the Minister's assurance.

MR. CHAIRMAN: You wrote to the Speaker and what I told you just now was conveyed to you. Shall I read out? What was conveyed to you is, "The member may vote against the motion when it is put to vote."

DR. SUBRAMANIAM SWAMY: Nothing was conveyed to me.

MR. CHAIRMAN: Then you take it from me.

DR. SUBRAMANIAM SWAMY: It is a part of parliamentary record...

SHRI BHISHMA NARAIN SINGH: On this Joint Committee, if the Janata Party is represented, what objection will I have? I will not have any objection.

DR. SUBRAMANIAM SWAMY: You say that. That is all. I am not pressing now.

MR. CHAIRMAN: The question is:

"That this House do extend upto the last day of the Sixth Session, the time for presentation of the Report of the Joint Committee of the Houses to examine the question of the working of the Dowry Prohibition Act 1961, and the amendments which may be made in the law dealing effectively with the evil of dowry system."

*The motion was adopted.*

15.48 hrs.

#### BUSINESS ADVISORY COMMITTEE ELEVENTH REPORT

SHRI V. N. GADGIL (Pune): I beg to move:

"That this House do agree with the Eleventh Report of the Business Advisory Committee presented to

the House on the 17th February, 1981."

DR. SUBRAMANIAM SWAMY (Bombay North East): Sir, I have given notice of an amendment that the Eleventh Report of the Business Advisory Committee does not contain three vital issues that are bothering this country. Issue No. 1 is the question of foreign policy; issue No. 2 is the question of a national slums policy which they promised the day they came to power and also being discussed in Parliament and issue No. 3 is the suburban rail services in Bombay which is a total break-down, murders taking place, and the people are not able to travel to the places of work.

These issues should concern us. I have been demanding discussion on these three issues, session after session. The Minister of Parliamentary Affairs is a sweet man otherwise and has been promising, "Yes; we will have a discussion." But it does not come.

MR. CHAIRMAN: I think, he is sweet to all and sweeter to you.

DR. SUBRAMANIAM SWAMY: As regards the issue of foreign policy, the Business Advisory Committee had considered the matter. I would like the Minister of Parliamentary Affairs to inform the House what was decided. On the issue of a national slums policy and on the issue of suburban rail services, the plight of railway commuters in Bombay, if he promises that he will accommodate me, then I will not press my amendment.

Sir, I move :

That in the motion add at the end—

"That the motion be amended to include:—

(1) Discussion on Foreign Policy.